

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 217**  
**(IB)-108(PB)/2022**  
**IA-4859/2022, IA-5727/2023**  
**IA-5867/2023, IA-5295/2023**

**IN THE MATTER OF:**

**CFM Asset Reconstruction Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**Micro Stock Holdings Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of (IBC) CIRP**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the Liq. : Adv. Rishabh Jain**

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

It is already 4.30 pm. Let the matter be listed on 05.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**